

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.79/MP/2023

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007.

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondents : Tata Power Company Limited (TPCL) and 7 Ors.

Petition No.92/MP/2023 along with IA No. 24/2023

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Central Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Petitioner : Tata Power Company Limited (TPCL).

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 2 Ors.

Petition No. 117/MP/2023 alongwith IA No. 79/2023

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited.

Respondents : Tata Power Company Limited and 9 others.

Date of Hearing : **15.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Shri Sajan Poovayya, Sr. Advocate, TPCL
Shri Sanjay Sen, Sr. Advocate, TPCL
Ms. Mandakini Ghosh, Advocate, TPCL

Ms. Neha M. Dabral, Advocate, TPCL
Ms. Subhi Sharma, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri Adarsh Bhardwaj, Advocate, TPCL
Ms. Samprati Singh, Advocate, TPCL
Shri Divyansh Kasana, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL, PSPCL & HPPC
Ms. Ranjitha Ramachandran, Advocate, GUVNL,
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC
Ms. Anumeha Smiti, Advocate, PSPCL & HPPC
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms
Ms. Kritika Khanna, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms
Shri Anand K. Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Shri G. Sai Kumar, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing, and accordingly, the Commission adjourned them.

2. The Petitions shall be listed for the hearing on **11.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**